

**DEPARTMENT OF URBAN DEVELOPMENT
GOVERNMENT OF UTTAR PRADESH**

Date: 28.09.2021

To,

The Registrar

National Green Tribunal

Principal Bench

New Delhi.

Subject: Action Taken Report in O.A. No: 170/2021

Hon'ble National Green Tribunal in above O.A. No: 170/2021 have ordered on 20.07.2021 to file an ATR on the issues on which directions have been issued by the Hon'ble NGT. The matter pertains to the prevention of discharge of the untreated sewage of the Municipal Council Lar, District Dcoria, UP in open land having Khasra No. 1712, area of 0.1980 hectares.

The above mentioned order includes the following least minimum remedial action to be taken at Urban Local Body level for prevention of discharge of untreated sewage into the land having Khasra No. 1712, area of 0.1980 hectares:

"..... a joint Committee of Additional Chief Secretary, Urban Development Department, UP, State PCB, District Magistrate, Deoria and Nagar Panchayat Lar furnish a factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in.

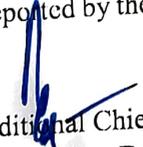
The joint Committee may ascertain whether the District Environment Plan prepared for District Deoria, in terms of orders of this Tribunal dated 5.7.2021 in OA 360/18, Shree Nath Sharma vs. UOI, includes status of sewage management for the area in question and periodic review is conducted through District Committee. If not, remedial action required. Further, the report may mention the quantity of sewage generation, present status of collection and conveyance of sewage and the plan for treatment and utilisation. The report may also give timebound plan to remediate existing problem where sewage is inundated and percolating to sub-soil water, posing risks of water-borne diseases. The status may further include management of septage, its treatment and disposal. The Additional Chief Secretary, Urban Development Department, UP may provide technical support to get the required assessment done in one month to incorporate plan in the report. Such plans and process need to be replicated in all such similarly placed towns and villages. First meeting of the joint Committee may be convened within two weeks."

It is to submit that in compliance of the above directions the following actions have been taken by the department of Urban Development:-

- 1) The meeting of above said committee was conducted on 03.08 2021, with all the members as decided by the Hon'ble National Green Tribunal were present. The minutes of the meeting are attached herewith as Annexure-1.
- 2) An action taken report has been sent by email at judicial-ngt@gov.in, jointly signed by the regional officer- UPPCB and Executive officer of Municipal council Lar. Annexure-2.
- 3) The District environment plan of district Deoria has also been submitted to Uttar Pradesh Pollution Control Board from the office of District Magistrate Deoria vide it's letter No:

2337/2-6 Dated: 13th March 2021. However the work under the compliance of the said order has also been requested to make a part of District Environment Plan of District Deoria. A copy of the letter along with the district environment plan is attached herewith as Annexure-3.

In the view of the above action taken by the department, it is to submit that the direction given in the said O.A. are being complied and shall be maintained to avoid any unpleasant event as reported by the applicant.


Additional Chief Secretary
Department of Urban Development
Govt. of Uttar Pradesh

अपर मुख्य सचिव, नगर विकास विभाग महोदय की अध्यक्षता में ओ०ए० संख्या- 170/ 2021 नुरुल शहर लारी बनाम स्टेट ऑफ यू०पी० एवं अन्य में मा० राष्ट्रीय हरित अभिकरण, नई दिल्ली में पारित आदेश दिनांक 20.07.2021 के अनुपालन के संबंध में आहूत समीक्षा बैठक दिनांक 03.08.2021 का कार्यवृत्त:-

प्रकरण में जिलाधिकारी देवरिया के प्रतिनिधि के रूप में अपर जिलाधिकारी देवरिया द्वारा प्रतिभाग किया गया।

उपस्थित अधिकारियों की सूची संलग्न:-

उक्त वाद के विषयगत विचार-विमर्श किये जाने में यह बिन्दु संज्ञान में आया कि याची द्वारा यह कहा गया है कि नगर पंचायत लार क्षेत्र के अन्तर्गत खसरा नं० 1712 में दर्ज .019 हेक्टेयर क्षेत्रफल की भूमि नुरुल शहर लारी के नाम अंकित है। जिसके आस-पास नगर पंचायत लार में समुचित जल निकासी की व्यवस्था न होने के कारण नगर पंचायत से निकलने वाले नाले का पानी उक्त भूमि के आस-पास एकत्र अथवा जमा हो जाता है। जिसके कारण भूमि के समीप 40 से 50 वृक्षों, आस-पास के खेतों, पानी की गुणवत्ता पर बुरे प्रभाव के साथ-साथ बीमारियों के फैलाव की समस्या भी उत्पन्न हुयी है।

वाद में मा० राष्ट्रीय हरित अभिकरण (NGT) द्वारा अपने आदेश में निम्न बिन्दु प्रमुखतः से निर्देशित किये गये :-

- 1- Whether the District Environment Plan prepared for District Deoria, in terms of orders of this Tribunal dated 05-07-2021 in OA 360/18, Shree Nath Sharma vs. UoI, includes status of sewage management for the area in question and periodic review is conducted through District Committee. if not, remedial action required. Further.
- 2- The report may mention the quantity of sewage generation, present status of collection and conveyance of sewage and the plan for treatment and utilisation.
- 3- The report may also give time bound plan to remediate existing problem where sewage is inundated and percolating to sub-soil water, posing risks of water borne diseases. The status may further include management of septage, its treatment and disposal.
- 4- The Additional Chief Secretary, Urban Development Department, UP may provide technical support to get the required assessment done in one month to incorporate plan in the report.
- 5- Such plans and process need to be replicated in all such similarly placed towns and villages. First meeting of the joint Committee may be convened within two weeks.

उपरोक्त निर्देशों के विषयगत सर्वप्रथम स्थलीय आख्या के विषय में एडीएम देवरिया द्वारा यह अवगत कराया गया कि नगर पंचायत लार की जनसंख्या लगभग 35000 है, जहां वर्तमान में जल निकासी हेतु प्रश्नगत नाला कच्चा निर्मित है तथा इसे

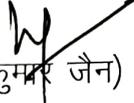
पक्का कराये जाने के कार्य हेतु कार्यादेश जारी किया जा चुका है। साथ ही नगर पंचायत से निकलने वाले जल की आंशिक व्यवस्था के अन्तर्गत नाले के वर्तमान समाप्ति बिंदु पर कलेक्शन टैंक एवं बायो-रेगुलेशन से शोधन किया जाना प्रस्तावित है।

विचार-विमर्श के उपरान्त अपर मुख्य सचिव महोदय द्वारा निम्न निर्देश दिये गये :-

- 1- जिलाधिकारी देवरिया द्वारा डिस्ट्रिक्ट एनवायरन्मेंटल प्लान को तैयार करते हुए पर्यावरण विभाग से 2 सप्ताह की अवधि में अनुमोदित करा लिया जाए।
- 2- जिलाधिकारी देवरिया द्वारा जनपद के प्रभारी अधिकारी स्थानीय निकाय/क्षेत्रीय उपजिलाधिकारी के स्तर पर यथाशीघ्र उपरोक्त जल निकासी नाले के आरम्भ बिन्दु से पूर्ण लम्बाई तक समुचित रूप से गहन स्थलीय सर्वेक्षण करते हुए यह रिपोर्ट तैयार करायेंगे की उपरोक्त जल निकासी नाले में अपशिष्ट के आने का स्रोत बिन्दु क्या है? ऐसे स्थानों/प्रतिष्ठानों को चिन्हित किया जायेगा जहां से किसी प्रकार का प्रदूषित/अपशिष्टयुक्त कोई सामग्री नाले में सीधे प्रवाहित होती है। ऐसा चिन्हांकन के साथ-साथ उपरोक्त को स्रोत पर ही रोके जाने हेतु यथावश्यक कार्य योजना भी निरूपित की जायेगी और स्रोत पर ही पाल्युशन रोके जाने हेतु समयबद्ध कार्यवाही सुनिश्चित की जायेगी।
- 3- नगर पंचायत लार के अन्तर्गत प्रश्नगत नाले के संबंध में प्रवाह एवं पॉल्यूशन लोड का विश्लेषण कराते हुए नाले के जल का यथा विधि शोधन अथवा समुचित प्रबंधन हेतु शार्ट-टर्म प्लान के साथ-साथ स्थायी व्यवस्था हेतु कार्ययोजना तैयार करा ली जाए। उक्त हेतु किसी भी प्रकार के तकनीकी सहायता के लिये जिलाधिकारी देवरिया द्वारा स्वयं व्यक्तिगत रूप से प्रबन्ध निदेशक, उ०प्र० जल निगम से सम्पर्क किया जायेगा जोकि जिलाधिकारी देवरिया के अनुरोध के क्रम में यथावश्यक तकनीकी सहायता उपलब्ध करायेंगे।
- 4- जिलाधिकारी देवरिया द्वारा नगर पंचायत लार के अन्तर्गत व्यक्तिगत शौचालय हेतु सर्वेक्षण कराते हुए यथास्थिति की आख्या तैयार कर राज्य मिशन निदेशालय, स्वच्छ भारत मिशन-नगरीय को अग्रेतर कार्यवाही हेतु प्रेषित किया जाए।
- 5- सर्वेक्षण में याची द्वारा वर्णित बीमारियों के फैलाव तथा पानी की गुणवत्ता के बिन्दु पर भी पृथक से रिपोर्ट तैयार की जायेगी।
- 6- उपरिवर्णित समस्त अपेक्षित कार्यवाही जिलाधिकारी देवरिया अपने स्तर पर सुनिश्चित कराये जाने हेतु सतत अनुश्रवण करते हुए इस विषय में कृत कार्यवाही की प्रगति आख्या से कार्यकारी निदेशक, स्वच्छ भारत मिशन (नगरीय) साप्ताहिक रूप से अवगत करायेंगे जो कि इस विषयगत हुयी प्रगति की आख्या दिनांक 30.08.2021 को अपर मुख्य सचिव, नगर विकास को प्रस्तुत करेंगे।

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प्रकरण में दिये गये निर्देशों के क्रम में समस्त जिलों में डिस्ट्रिक्ट एनवायरन्मेंटल प्लान के विषयगत वस्तुस्थिति/स्टेटस रिपोर्ट की जानकारी पर्यावरण विभाग से करते हुये उपरोक्त के सम्बन्ध में हुयी प्रगति के विषयगत आख्या सचिव श्री अनुराग यादव द्वारा दी जायेगी।
तदनुसार बैठक सधन्यवाद सम्पन्न हुयी।


(विपिन कुमार जैन)
कार्यकारी निदेशक (एसबीएम)

स्वच्छ भारत मिशन (नगरीय)

राज्य मिशन निदेशालय उ०प्र०

संख्या:- पीएमयू/46830/429(14/2020

लखनऊ: दिनांक 28 अगस्त 2021

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- अपर मुख्य सचिव, नगर विकास विभाग, उ०प्र० शासन को सूचनार्थ।
- 2- राज्य मिशन निदेशक, एस०बी०एम० (नगरीय), नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
- 3- प्रबन्ध निदेशक, उ०प्र० जल निगम, लखनऊ
- 4- विशेष सचिव, नगर विकास अनुभाग-5, उ०प्र० शासन।
- 5- निदेशक नगरीय निकाय निदेशालय, उ०प्र०, लखनऊ।
- 6- जिलाधिकारी, देवरिया।
- 7- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड।
- 8- अधिशासी अधिकारी, नगर पंचायत लार, जनपद देवरिया।
- 9- गार्ड फाइल।

आज्ञा से,


(विपिन कुमार जैन)
कार्यकारी निदेशक(एसबीएम)

Action taken Report on directions of Honrable National Green Tribunel vide order dated, 20.07.2021 in O.A No-170/2021 in connection with discharge of untreated sewage of the Nagar Panchayat Lar District Deoria U.P. in open in land having Khasra No 1712 Area of 0.1980 hectares.

Background

Honrable National Green Tribunel passed some order/directions dated. 20.07.2021. In this order Honrable National Green Tribunel directed that—

- 1 "Let a joint committee of additional chief secretary urban development department U.P., state PCB , District magistrate deoria and nagar panchayat lar furnish a factual and action taken report in the matter within two months by E-mail.
- 2 The joint committee may ascertain whether the district environment plan prepared for district deoria, in terms of order of this tribunal dated 05.07.2021 in O.A-360/18 shreenath sharma vs. UOI includes states of sewage management for the are in question and periodic review is conducted through district commettee.if not remedial action required. Further the report may mention the quantity of sewage generation, present status of collection and conveyance of sewage and the plan for treatment and utilisation. The report also give time bound plan to remediate existing problem where sewage is inundatad and percolating to sub-soil water, posing risks of water- borne diseases. The status may further include management of septage, its treatment and disposal.

Accordingly the action taken report in respect of the compliance of the said direction has been prepared.

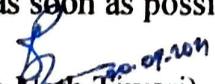
Action taken Report-

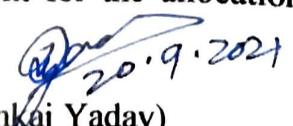
- 1 In question Gata number: 1712, (area 0.1980 hectares), at present, the dumping of drain water by the Nagar Panchayat Lar has been completely stopped.
- 2 In revenue record Gata no. 1724 is recorded as Nala, passes besides Gata No. 1712. Which was half pucca and the rest was kachha. Due to overflow in raining season some times overflow in Gata no. 1712. But now the remaining part of 1724 which is not pucca got deepen and all measures taken so that it will not overflow in all the surrounding land.
- 3 The water of the drain is not being dumped in any natural flow.
- 4 The flow of solid waste is being stopped by putting a net in the drain.
- 5 For preliminary purification of drain water, bleaching powder is being cleaned.
- 6 The water from the drain is being treated by the process of bioremediation, being dropped in Gata No: 1724. So that the ground water does not get polluted. (Site photograph attached)
- 7 Sewer water is not being discharged in the drain in question, nor is there any sewer line in the Nagar Panchayat Lar. Septic tank, is used for domestic toilet in Nagar Panchayat Lar. A servey conducted and from 13 persons discharging sewer in open dran. Now septic tank made and now no flow of sewerage in Nala.
- 8 In the order of the directions of Hon'ble National Green Tribunel, on 03.08.2021, a meeting was held under the chairmanship of Additional Chief

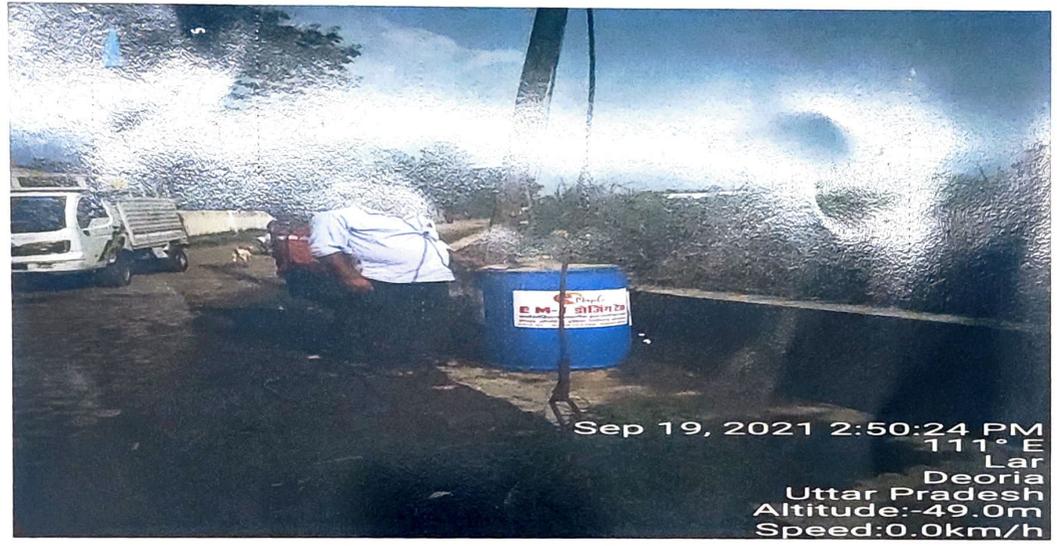
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Secretary, Urban Development Department, Uttar Pradesh Government, Lucknow. In the meeting an instructions given to the District Magistrate, Deoria to form of committee for survey in questioned area by Letter No. 791/(1-7) LBC-2021, dated 03.08.2021. The committee submitted its report to District Magistrate Deoria on 10.08.2021. (Annexure-1) After then a meeting of the District Environment Committee was held on 11.08.2021. In which the report of the committee constituted by the District Magistrate was read out and it was decided that the problem which has been raised by Nurul Sehar Lari, resident Nagar Panchayat Lar Deoria, before Hon'ble NGT, for its solution, by Nagar Panchayat Lar. By taking the land on lease, the water of the drain in question should be treated by bioremediation process and it should be ensured that the sewage water does not fall directly into the drain. Also, considering the minutes of the meeting as part of the "District Environmental Action Plan", its report, by the Divisional Director, Social Forestry Division, Deoria, to the Member Secretary, Uttar Pradesh Pollution Control Board, for information and necessary action. 13, dated 13.08.2021. (Annexure-2)

- 9 In compliance of the above, quotations have been invited from firms/agencies for adopting bioremediation process for water purification of the drain in question, for temporary solution of the problem. In which the quotations of Maple Argtech, Aqua Infratech, Sri Sai Construction have been received. In which the lowest rate has been presented by Maple Argtech, for which the work order has been issued. Water purification work has been started by the firm through bioremediation process. At present, the water of the drain in question is going through Fani Tola (waterlogged area of Indiranagar ward) to Chhoti Gandak, river via Ropan Chhapra Tal. The water flow of Fani Tola stops rest of the rainy season. In such a situation, under the temporary arrangement, has been made to discharge treated water in Gata No. 1724 of Nagar Panchayat Lar, which is recorded as a drain in the revenue record.
- 10 Consent has been obtained to take the water of the drain in question on lease for dumping it under short-term arrangement in Gata No. 1603, 1604, and 1748, which is the land of the cultivator. For this, the survey work has been completed by the Construction and Design Services Unit-14 Gorakhpur, to divert the drain in question to the above mentioned number. The design and detailed estimate is being prepared. Which will be sent to the Uttar Pradesh government for the allocation of funds as soon as possible.
- 11 The survey work has been completed by Construction and Design Services Unit-14, Gorakhpur, for draining the water of the drain in question under a long-term arrangement, after water purification in the Chhoti Gandak river near Chanuki Ghat. The design and detailed estimate is being prepared. Which will be sent to the Uttar Pradesh government for the allocation of funds as soon as possible.


(Rajan Nath Tiwari)
Executive officer
Nagar Panchayat Lar
Deoria


(Pankaj Yadav)
Regional officer
U.P.State Pollution Control Board
Gorakhpur



सेवा में,

जिलाधिकारी गगरीदय
देवरिया।

विषय- नुरुल रोडर लारी वनाम उ0प्र0 राज्य व अन्य द्वारा मा0 राष्ट्रीय हरित अभिकरण में
योजित याचिका सम्बन्धी आख्या प्रेषित किए जाने के सम्बन्ध में।

गगरीदय,

कृपया उपरोक्त विषयक अपने कार्यालय के पत्र संख्या: 791 (1-7)/एल0वी0सी0-2021, दिनांक 03.08.2021, का सन्दर्भ ग्रहण करने की कृपा करें। जिसमें नुरुल रोडर लारी वनाम उ0प्र0 राज्य व अन्य में मा0 राष्ट्रीय हरित अभिकरण नई दिल्ली द्वारा प्रार्थना पत्र संख्या 170/2021 में पारित आदेश 20 जुलाई 2021 के अनुपालन में दिनांक 03.08.2021 को अपर मुख्य सचिव नगर विकास उ0प्र0 शासन लखनऊ की अध्यक्षता में आहुत बैठक में दिए गए निर्देश के क्रम में प्रश्नगत शिकायत के निस्तारण हेतु गठित जाँच समिति की आख्या प्रस्तुत करने की अपेक्षा की गयी है।

तदक्रम में संलग्न जाँच विन्दुओं की विन्दुवार आख्या निम्नवत् हैं-

1. विन्दु संख्या 1 के सन्दर्भ में अवगत कराना है, कि प्रश्नगत नाले के सम्पूर्ण कैचमेन्ट एरिया जिसमें 1050 परिवार अवस्थित हैं जिनकी कुल जनसंख्या 4200 हैं एवं प्रश्नगत नाले से होकर 0.27 एम0एल0डी0 की मात्रा में घरों का पानी प्रवाहित होता है। जाँच के दौरान यह पाया गया कि 13 ऐसे परिवार हैं, जिनके पास शौचालय तो मौजूद है, परन्तु उनके सेप्टिक टैंक भर जाने से पानी सीधे नाली में आ रहा था। इन व्यक्तियों के सेप्टिक टैंक को नगर पंचायत लार के सीवर संवहन मशीन से खाली कराया गया है, एवं सम्बन्धित व्यक्तियों (सूची संलग्न) को नगर पालिका अधिनियम 1916 की धारा 276 के अन्तर्गत नोटिस निर्गत किया गया है, कि भवन स्वामी द्वारा इसकी तत्काल वैकल्पिक व्यवस्था करा लिया जाय एवं भविष्य में सीवर का गन्दा पानी नाले में न बहाया जाए।
2. विन्दु संख्या 2 के सन्दर्भ में अवगत कराना है कि प्रस्तावित नाले के आगणन को सहायक अभियन्ता लोक निर्माण विभाग निर्माण खण्ड देवरिया द्वारा देखा गया। प्रस्तावित नाले का आगणन लोक निर्माण विभाग के प्रचलित दरों के आधार पर बनाया गया है। परन्तु वर्तमान में नाले की जो क्षमता है उसमें किसी प्रकार की वृद्धि नहीं की गई है, तथा नाला अंततः दूसरे कारस्तकार के खेत में जाकर समाप्त हो रहा है। ऐसी स्थिति में प्रश्नगत नाले को पक्का कराने का कोई औचित्य नहीं है। स्थलीय निरीक्षण में यह पाया गया कि नगर पंचायत लार की सीमा के परिधि में कोई प्राकृतिक बहाव नहीं है, ऐसी स्थिति में नगर पंचायत की सीमा से पाँच कि0मी0 उत्तर से होकर प्रवाहित होने वाली छोटी गंडक नदी के प्राकृतिक बहाव में प्रश्नगत नाले को जोड़ने की आवश्यकता है। इसके लिए कन्सट्रक्शन एण्ड डिजाइन सर्विसेज यूनिट 14 गोरखपुर को विस्तृत आगणन तैयार करने हेतु निर्देशित किया गया है तथा इस कार्य हेतु कन्सट्रक्शन एण्ड डिजाइन सर्विसेज यूनिट 14 गोरखपुर द्वारा सर्वे का कार्य जारी है। सर्वे के उपरान्त प्राप्त डिजाईन एवं विस्तृत आगणन 10 दिवस के अन्दर उ0प्र0 शासन को प्रेषित किए जाने का निर्णय लिया गया है। प्रश्नगत नाले को दो चरणों में विभाजित किया गया है। जिसमें प्रथम चरण चनुकी मोड़ से गजेडी मोड़ एवं दूसरा चरण गजेडी मोड़ से चनुकी घाट पुल तक प्रस्तावित है। प्रथम चरण के नाला निर्माण के पश्चात नाले का पानी गिराने हेतु स्थानीय कारस्तकार से वार्ता कर गाटा संख्या 1603, 1604 एवं 1748 को चिन्हित किया गया है, जिसमें वायोरैमिडिएशन प्रक्रिया द्वारा जल शोधन कर पानी गिराया जायेगा। एकत्रित जल को मछली पालन तथा स्थानीय किसानों के फसल के सिंचाई हेतु प्रयोग में भी लाया जायेगा।

उपरोक्त विन्दुओं के अतिरिक्त दिए गए 5 विन्दुओं के सम्बन्ध में विन्दुवार आख्या निम्नवत् है-

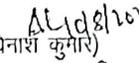
1. विन्दु संख्या 1 के सम्बन्ध में अवगत कराना है, कि नगर पंचायत लार की वर्तमान जनसंख्या 33994 है जिसके अनुसार उत्पन्न होने वाले अपशिष्ट की मात्रा 2.18 MLD (Millions of Liter per day) है। राज्य प्रदूषण नियन्त्रण बोर्ड के क्षेत्रीय कार्यालय द्वारा प्राप्त रिपोर्ट के अनुसार प्रश्नगत नाले के पानी का COD (Chemical Oxygen Demand) 280 mg/ltr एवं BOD (Biological Oxygen Demand) 52 mg/ltr हैं, जो कि मानक से अधिक है। वायोरैमिडिएशन प्रक्रिया द्वारा इसे सामान्य स्तर पर लाए जाने की योजना है। जिसमें मैपल आर्मटेक इण्डिया लिमिटेड नामक एजेन्सी से कोटेशन प्राप्त किया गया है। उक्त एजेन्सी द्वारा जल शोधन हेतु नाले पर जाल लगाकर ठोस अपशिष्ट को निकाल लिया जायेगा एवं 1000 ली0 की क्षमता वाले प्लास्टिक के डब्ले (डोजिंग टैंक) में पानी भरकर

- उत्सर्गों इफेक्टिव माइक्रोब्स गिलाये जायेगें तथा (डोजिंग टैंक) को नाले के किनारे रखा जायेगा एवं इफेक्टिव माइक्रोब्स युक्त धोल को पाइप के द्वारा नाले में गिराया जायेगा। ये माइक्रोब्स नाले के जल में स्थित जैविक अपशिष्ट को अपघटित कर जल को साफ करने का काम करेगे। इस प्रक्रिया द्वारा जल के BOD (Biological Oxygen Demand) एवं COD (Chemical Oxygen Demand) की मात्रा को सामान्य स्तर पर लाया जा सकेगा। इस प्रक्रिया का संचालन सम्बन्धित एजेन्सी के द्वारा किया जायेगा। जिसका परिचालन खर्च 235000 प्रति एम0एल0डी0/प्रतिदिन अनुमानित है।
2. विन्दु संख्या 2 के सम्बन्ध में अवगत कराना है कि वर्तमान में नगर पंचायत लार के पास 2 अदद सीवर सवसन मशीन, उपलब्ध हैं। जिसके द्वारा अपशिष्ट एकत्रीकरण एवं संवहन किया जाता है।
 3. विन्दु संख्या 3 के सम्बन्ध में अवगत कराना है, कि एकत्रित अपशिष्ट के निस्तारण हेतु नगर पंचायत लार सीमांतर्गत बायोरेमिडिएशन प्रक्रिया द्वारा जल शोधन की कार्य योजना है। इस सम्बन्ध में नगर पंचायत लार के बोर्ड बैठक दिनांक 12.04.2021 के प्रस्ताव संख्या 5(5) के रूप में पारित किया गया है। इसी क्रम में बोर्ड बैठक द्वारा दिनांक 14.06.2021 को प्रस्ताव संख्या 6 के रूप में पारित किया गया कि नाले का पानी शोधित कर गिराने हेतु जमीन किराए(लीज) पर ली जाए, इस क्रम में स्थानीय कारस्तकार से वार्ता कर गाटा संख्या 1603, 1604 एवं 1748 को चिन्हित किया गया है जिसमें बायोरेमिडिएशन प्रक्रिया द्वारा जल शोधन कर पानी गिराया जायेगा। एकत्रित जल को मछली पालन तथा स्थानीय किसानों के फसल के सिंचाई हेतु प्रयोग में भी लाया जायेगा।
 4. विन्दु संख्या 4 के सम्बन्ध में अवगत कराना है कि अपशिष्ट कहीं भी भूमिगत जमीन न मिले इसके लिए नगर पंचायत लार के अपशिष्ट को एक बड़े नाले के द्वारा प्राकृतिक बहाव से जोड़े जाने की योजना है। इसके अतिरिक्त उ0प्र0 प्रदूषण नियंत्रण बोर्ड के निर्देश पर प्रभागीय निदेशक, सामाजिक वानिकि प्रभाग देवरिया द्वारा पत्र संख्या 2337/2-6 दिनांक 13.03.2021 को प्रेषित डिस्ट्रिक्ट इन्वायरन्मेंट प्लान में एक वर्ष की समयवधि के अन्दर ऐसे क्षेत्र जहाँ पर सीवरेज नेटवर्क उपलब्ध नहीं है वहाँ पर सीवेज प्रवन्धन की व्यवस्था करने हेतु प्रावधान का वर्णन किया गया है जो उ0प्र0 जल निगम के माध्यम से संपन्न होगा।
 5. विन्दु संख्या 5 के सम्बन्ध में अवगत कराना है कि अपशिष्ट के उपचार एवं निस्तारण हेतु आधारभूत संरचना के निर्माण हेतु उ0प्र0 जल निगम से समन्वय स्थापित कर कार्य किए जाने की योजना है जिसमें मुख्य रूप से सीवेज ट्रीटमेंट प्लान बनाए जाने की योजना है। इसके लिए उ0प्र0 प्रदूषण नियंत्रण बोर्ड से तकनीकी एवं विशेषज्ञ सहयोग लिए जाने की योजना है।
अतः जाँच आख्या आवश्यक कार्यवाही हेतु सादर प्रेषित है।


10.08.2021
(राजन नाथ तिवारी)
अधिसारी अधिकारी
नगर पंचायत लार
देवरिया


10.8.21
(वीक्रेम गुप्ता)
सहायक अभियन्ता
लोक निर्माण विभाग
देवरिया


(पंकज यादव)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
गोरखपुर


11/08/2021
(अविनाश कुमार)
जिला पंचायत राज अधिकारी
देवरिया


11/08/2021
(गुर्नम सिंह)
ज्वाइंट माफिरस्ट्र
उप जिलाधिकारी सलेमपुर
देवरिया

Adm(E)
इ. इ. (नगर पंचायत लार) के अध्यक्ष की ओर
दिनांक 11/08/2021

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, देवरिया
पत्रांक 370 / 12-13 दिनांक, देवरिया, अगस्त 13 / 2021
सेवा में,

सदस्य सचिव
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
लखनऊ ।

विषय :- गा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा नुरुल सेहर लारी
बनाम उ0प्र0 सरकार एवं अन्य में पारित ओ0ए0 संख्या-170/2021
दिनांक 20.07.2021 के अनुपालन के सम्बन्ध में ।

महोदय,

उपरोक्त विषय पर जिला पर्यावरण समिति देवरिया की बैठक दिनांक
11.08.2021 को सम्पन्न हुई, बैठक की कार्यवाही की कार्यवृत्त (प्रति संलग्न)
जिलाधिकारी, देवरिया द्वारा हस्ताक्षरित है को समिति द्वारा 'डिस्ट्रिक इनवायरमेन्ट
प्लान' में शामिल करने का निर्णय लिया गया। अतः आप महोदय से निवेदन है कि
उक्त कार्यवृत्त को 'डिस्ट्रिक इनवायरमेन्ट प्लान देवरिया' में शामिल करने का कष्ट
करें।

संलग्नक:-1 जिला पर्यावरण समिति के बैठक की कार्यवृत्त ।
2 जिलाधिकारी, देवरिया द्वारा गठित जांच समिति की रिपोर्ट।

भवदीय

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, देवरिया

पत्रांक 370 / उक्त दिनांकित।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-अपर मुख्य सचिव उ0प्र0 शासन, लखनऊ ।
- 2-निदेशक, स्थानीय निकाय निदेशालय, गोमतीनगर विस्तार लखनऊ ।
- 3-जिलाधिकारी, देवरिया ।
- 4-क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, गोरखपुर ।

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, देवरिया

मा0 एन0जी0टी0 के आदेश दिनांक 20.07.2021 द्वारा दिये गये निर्देश के क्रम में दिनांक 11.08.2021 को आयोजित जिला पर्यावरणीय समिति के बैठक की कार्यवृत्ति:-

जिलाधिकारी महोदय की अध्यक्षता में दिनांक 11.08.2021 को मा0 एन0जी0टी0 के निर्देश के क्रम में आयोजित बैठक में प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, देवरिया द्वारा बैठक में उपस्थित सभी जिला पर्यावरणीय समिति के सदस्यगणों को स्वागत करते हुए अध्यक्ष महोदय की अनुमति से बैठक प्रारम्भ की गयी इसमें समिति के सदस्यों को मा0एन0जी0टी0 का आदेश जो कि आदेश सं0-170/2021 दिनांक 20.07.2021 के रूप में निर्गत था उसे पढ़ कर सुनाया गया। इसके अतिरिक्त दिनांक 03.08.2021 को अपर मुख्य सचिव नगर विकास उ0प्र0 शासन लखनऊ की अध्यक्षता में आयोजित बैठक में दिये गये निर्देश के क्रम में जिलाधिकारी, देवरिया महोदय द्वारा पत्रांक 791/(1-7) एल0वी0 सी0-2021 दिनांक 03.08.2021 द्वारा समिति गठन किया गया जिसमें सुश्री गुन्जन द्विवेदी, ज्वार्इन्ट मजिस्ट्रेट/उप जिलाधिकारी, सलेमपुर, श्री पंकज यादव, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर, श्री वी0के0गुप्ता, सहायक अभियन्ता लोक निर्माण विभाग, देवरिया, श्री अविनाश कुमार जिला पंचायत राज अधिकारी, देवरिया तथा श्री राजन तिवारी, अधिशासी अधिकारी, नगर पंचायत लार, सदस्य थे। उक्त समिति द्वारा जिलाधिकारी महोदय के समक्ष दिनांक 10.08.2021 को प्रस्तुत जांव रिपोर्ट को भी पढ़ कर समस्त सदस्यों को सुनाया गया। सर्व सम्मति से यह निर्णय पारित किया गया कि जो समस्या गुरुल सेहर लारी निवासी नगर पंचायत लार देवरिया मा0 एन0जी0टी0 के समक्ष उठाया गया उसके समाधान के लिये नगर पंचायत लार द्वारा जमीन लीज पर लेकर प्रशन्नगत नाले के पानी को बायोरेमेडियसन प्रक्रिया द्वारा शोधित कर गिराया जाय तथा यह सुनिश्चित किया जाय कि सिवेज का पानी सीधे नाले में न गिरे। समस्या के दीर्घकालिक समाधान के लिये नाला बनवाकर उसे निकटतम प्राकृतिक बहाव में (धनुकीघाट के समीप छोटी गण्डक) जल को शोधित कर मिलाया जाना चाहिए। बैठक में उपरोक्त कार्य योजना को जिला पर्यावरण योजना में शामिल करने का निर्णय लिया गया है तथा यह कार्यवृत्त जिला पर्यावरण योजना का अंश होगा। अन्त में समिति के समस्त सदस्यों को धन्यवाद ज्ञापित करते हुए बैठक को समाप्त किया गया।

31/8/21
जिलाधिकारी
देवरिया

कार्यालय जिलाधिकारी, देवरिया

पत्रांक 368/12-13-1 उक्तदिनांकित। 13-8-2021

प्रतिलिपि:-निम्नलिखित को सूचनार्थ प्रेषित :-

- 1-मुख्य विकास अधिकारी, देवरिया ।
- 2-वरिष्ठ पुलिस अधीक्षक, देवरिया ।
- 3-क्षेत्रीय प्रवन्धक, उ0प्र0 रा0औ0वि0नि0लिमिटेड, गोरखपुर ।
- 4-अपर जिलाधिकारी, प्रशासन देवरिया (नोडल अधिकारी, नगर विकास विभाग) ।

कमशा:- 2

(2)

- 5-मुख्य सजराग अधिकारी, देवरिया (सजराग विभाग) ।
- 6-अपर मुख्य अधिकारी, जिला पंचायत देवरिया ।
- 7-समस्त अधिशासी अधिकारी, नगर पालिका/नगर पंचायत, देवरिया ।
- 8-जिला पूर्वा अधिकारी, देवरिया ।
- 9-मुख्य निमित्ताधिकारी, देवरिया ।
- 10-मुख्य पशुचिकित्सा अधिकारी, देवरिया ।
- 11-अधिशासी अभियन्ता सिंचाई विभाग, द्वितीय खण्ड, देवरिया ।
- 12-अधिशासी अभियन्ता, जल निगम, देवरिया ।
- 13-अधिशासी अभियन्ता प्रान्तीय खण्ड लो०नि०वि०, देवरिया ।
- 14-अधिशासी अभियन्ता, विद्युत वितरण खण्ड, देवरिया ।
- 15-उप सम्पादकीय परिवहन अधिकारी, देवरिया ।
- 16-पुलिस अधीक्षक, यातायात, देवरिया ।
- 17-उपायुक्त, जिला उद्योग केन्द्र देवरिया ।
- 18-क्षेत्रीय प्रबन्धक, यू०पी० एस०आई०डी०सी०, देवरिया ।
- 19-जिला पंचायत राज अधिकारी, देवरिया ।
- 20-उप कृषि निदेशक, देवरिया ।
- 21-जिला उद्यान अधिकारी, देवरिया ।
- 22-जिला अर्थ एवं सख्याधिकारी, देवरिया ।
- 23-जिला सूचना विज्ञान अधिकारी, देवरिया ।
- 24-प्रबन्धक, इण्डेन गैस, एजेन्सी पुलिस लाईन देवरिया ।
- 25-प्रबन्धक इण्डियन आयल कार्पोरेशन लिमिटेड बैतालपुर देवरिया ।
- 26-क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड देवरिया ।
- 27-उपायुक्त श्रम संजगर, ग्राम्य विकास विभाग, जनपद-देवरिया ।
- 28-जिला विद्यालय निरीक्षक, देवरिया
- 29-प्रधानाचार्य, राजकीय पालिटेक्निक, देवरिया (नोडल प्राविधिक शिक्षा) ।
- 30-डा० एस०एन०सिंह, एन०जी०ओ० सदस्य ।
- 31-श्री सिराज वजीह मोरखपुर इनवायसमेन्टल एक्शन ग्रुप ।

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जिलाधिकारी
देवरिया

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, देवरिया।
पत्रांक 2337/26 दिनांक, देवरिया, मार्च 13, / 2021

सेवा में,

सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय :- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0एन0 संख्या 360 / 2018 श्रीनाथ शर्मा बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 29.01.2021 का तत्कालिक रूप से अनुपालन कराये जाने के सम्बन्ध में।

संदर्भ:- मुख्य सचिव उ0प्र0 शासन के पत्र संख्या एन0जी0टी0-89 / 81-7-2021 दिनांक 22.02.2021 महोदय,

उपरोक्त विषयक मुख्य सचिव उ0प्र0 शासन के संदर्भित पत्र द्वारा निर्देश दिया गया है कि "मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0एन0 संख्या-360 / 2018 श्रीनाथ शर्मा बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 19.01.2021 के अनुपालन में अपने अपने जनपदों का "डिस्ट्रीक्ट इनवायरमेन्ट प्लान" तैयार कर पर्यावरण, वन एवं जलवायु परिवर्तन विभाग उ0प्र0 एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को दिनांक 15.03.2021 तक उपलब्ध कराया जाय"।

उक्त आदेश के अनुपालन में जनपद देवरिया का "डिस्ट्रीक्ट इनवायरमेन्ट प्लान" तैयार कर एतत्सह संलग्न कर आपकी सेवा में प्रेषित है।

संलग्नक- यथोपरि।

भवदीय



(दीननाथ राय)

प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग, देवरिया

**DISTRICT ENVIRONMENT
MANAGEMENT PLAN
DEORIA
UTTAR PRADESH**



**SOCIAL FORESTRY DIVISION DEORIA
District- Deoria**

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INTRODUCTION

Hon'ble National Green Tribunal in O.A. No. 710-713/2017 dated 15.07.2019 ordered regarding constitution of District Committee (as a part of District Planning Committee under Article 243 ZD) under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016.

In the above said order, it is stated that among others

“Chief Secretaries may personally monitor compliance of environmental norms (including BMW Rules) with the District Magistrate once every month. The District Magistrates may conduct such monitoring twice every month. We find it necessary to add that in view of Constitutional provisions under Article 243 G, 243 W, 243 ZD read with schedules 11 and 12 and Rule 15 of Solid Waste Management Rules, 2016 it is necessary to have a District Environment Management Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD)”

In this regard, Uttar Pradesh vide Order No 13/2019/NGT-257/55-Envir-2-2019-44(Writ)/2016 dated 14.06.2019 formulated a system to conserve environment, to control pollution effectively and to monitor compliance of orders of Hon'ble National Green Tribunal. The system constitutes following four components

1. **Development of Web Portal for Compliance:** For effective monitoring, Uttar Pradesh Pollution Control Board developed *Uttar Pradesh Environmental Compliance Portal* with URL www.upecp.in.
2. **District Environmental Committee:** In order to monitor all the matters related to Environmental Conservation and pollution, District Environment Committee is to be constituted at District Level. Composition of Deoria District Environment Committee is as below

As per the directions, District committee was formed in the Deoria District comprising of

following members to evolve and execute District Environmental Plan

Sr No	Designation	Role
1	District Collector	Chairman
2	Superintendent of Police	Member
3	Chief Development Officer	Member
4	Chief Executive Officer, nominated officer from Industrial Development Authority	Member
5	DESTO	Member
6	Vice Chairman, Development Authority	Member
7	Municipal Commissioner, Municipal Corporation	Member
8	All Executive Officers, Municipality (7)	Member
9	District Supply Officer	Member
10	Chief Medical Officer	Member
11	Executive Engineer, Irrigation	Member
12	Executive Engineer, PWD	Member
13	Executive Engineer, UPPCL	Member
14	ARTO	Member
15	SP transport	Member
16	General Manager, District Industry Centre	Member
17	Regional Manager, UPSIDDC	Member
18	District Panchayat Raj Officer	Member
19	District Agriculture Officer	Member
20	District Horticulture Officer	Member
21	ADM revenue	Member
22	District Information Officer	Member
23	Representatives of all Oil and Gas Companies	Member
24	Representatives from all City Gas Network	Member
25	Maximum 2 registered NGOs working in the field of Environment Conservation (vichitrapehal, Joint group of Deoria)	Member
26	Other officers nominated by District Collector as per requirement(ExEnjalnigam, ACO ZP, AEO irrigation)	Member
27	Regional Officer, UPPCB	Member
28	CVO	Member
29	District Forest Officer/ Divisional Director, Social Forestry	Member Secretary

Monitoring at State Level: Various committees constituted by different orders of Hon'ble Tribunal have been dissolved and subject wise committees have been constituted under the system of monitoring by Chief Secretary. Other than this, officers of the rank of ACS/ PS/ Secretary have also been nominated as Nodal Officers for each district.

3. **Process of monitoring at the level of Chief Secretary, UP:** Monitoring of the compliance of orders of Hon'ble Tribunal by Chief Secretary, UP Government will be done on fourth week of every month.

The objectives of District Environment Management Plan are given below:

1. To conserve environment and natural resources at district level
2. Restore ecological balance in coherent manner
3. To achieve Sustainable Development Goals and District Level Targets within prescribed timeline
4. To ensure sustainability at district level following the principles of resource efficiency
5. To ensure decentralized micro level planning, execution and monitoring regarding environment conservation
6. To incorporate all facets of environmental conservation in micro planning
7. To harness active participation of all stakeholders in planned environment conservation actions
8. Assess, mitigate and monitor adverse impacts of various pollution sources at district level
9. Capacity building of stakeholders, department, agencies, organizations and individuals at district level to understand and implement micro level environmental conservation
10. To harness inter departmental coordination for implementation of action plans
11. To develop local knowledge centers and expertise for developing environmental conservation strategies at district level
12. To develop and implement micro monitoring system at district level

In order to develop District Environment Management Plan, various rounds of meetings of District Environment Committee were conducted. Sectorwise detailed discussion took place with respective departments and their views and suggestions have been drafted in this plan. The District Environmental Management Plan for Deoria district covers following environmental issues:

1. Solid Waste Management
2. Plastic Waste Management
3. Construction and Demolition Management
4. Bio-medical Waste Management
5. Hazardous Waste Management
6. E-Waste Management
7. Water Quality Management
8. conservation of water bodies
9. Air Quality Management Plan

SOLID WASTE MANAGEMENT

(NODAL DEPARTMENT-MUNICIPAL CORPORATION, EXECUTIVE OFFICERS OF LOCAL BODIES IN THEIR RESPECTIVE JURISDICTION)

The Ministry of Environment, Forest and Climate Change, Government of India has notified the Solid Waste Management Rules, 2016. Role of local body has been defined as per the Rule 15 of Solid Waste Management Rules, 2016 and as per Rule 16, Uttar Pradesh Pollution Control Board has been given the responsibility to enforce these rules through local bodies. Municipal Solid Waste (Management and Handling) Rules, 2000 are applicable to every municipal authority responsible for collection, segregation, storage, transportation, processing and disposal of municipal solid waste.

District Deoria has 2 Nagar Palika and 9 Nagar Panchayat which are mainly responsible for Solid Waste Management. There are 1189 gram panchayath and — revenue villages in the District and they manage waste at their level only.

Solid Waste Management Rules, 2016

1	District	Deoria
2	Name of Local Body/ Gram panchayat	Bariyarpur, Bhatni Bazar, Bhatpar Rani, Deoria, Gaura Barhaj, Gauri Bazar, Lar, Majhauriraj, Rampur Karkhana, Rudrapur, Salempur
4a	Population as per Census 2011	331850
4b	Current population (year 2019)	405713
5	Whether bye- laws framed by Local Bodies (Yes/No)	Yes, Number of Local Bodies Where bye-laws framed:11
6	Status of Collection of Solid Waste	
A	Quantity of Solid Waste Generation (TPD)	142 T.P.D.
B	Whether Collection of Solid Waste done If Yes, Qty of Solid Waste Collected (TPD)	Yes 142 T.P.D.
C	No of Wards	166
D	No of wards where door to door collection Is practiced	166

7 Status of Segregation of Solid Waste		
A	Whether segregation is done before Processing and Disposal	Yes
B	If yes, details of Waste Generation	Bio-degradable Waste- TPD: 73.27 Non – bio-degradable including recyclable waste- TPD: 43.69 Inert Waste – TPD: 0 Construction and Demolition Waste- TPD: 25.04
C	Secondary Storage facilities For onward Transportation to Processing or disposal facility	NO
D	If yes,	Number of secondary Storage facilities: Total Storage Capacity:
E	Whether material recovery facility Is provided for segregation, Sorting and recovery of recyclables	Yes: Number Of material recovery facility : 11, Total Capacity: 0
8 Status of Disposal/Processing of Solid Waste		
A	Whether final Disposal/ Processing Facility available	No
B	If Yes, Waste Treatment Technology Used:	No
C	Qty of waste Processed (TPD)	142 T.P.D.
D	Status of Authorizaton of Under SWM Rules, 2016 (Granted/ Refused/Applied/ Not applied)	Granted
E	Status of compliance on prohibition of trash burning	Yes

(6)

9	If no disposal/ processing facility available, Action Plan for Disposal of Solid Waste				
S.N.	Facility	Lying Closed	Under Construction	Proposed	Timeline for Operation
A	Processing Facility			Proposed	
B	MRF			Under Construction	
C	Landfill site			Proposed	

Action Plan for Solid Waste Management

S No	Action Points	Timelines	Department/Agencies
1	Door to door collection of Municipal Solid Waste as per MSW Rules-2016 Segregation of Solid Waste at source Regular Pest Control System	Regular Activity	Nagar Palika/ Nagar Panchayat
2	Collection, segregation, transport and disposal of Solid Waste in city	Regular Activity	Nagar Palika/ Nagar Panchayat
3	Plantation of area specific types of plants to mitigate pollution Regular Cleaning of drains and disposal of sludge In-house disposal of MSW in industrial areas as per MSW Rules, 2016	Regular Activity	Nagar Palika/ Nagar Panchayat
4	Development of new MSW facility Establishment of Bio-compost RDF and waste to energy plants	Immediate	Nagar Palika/ Nagar Panchayat
5	Development of leachate collection and treatment center at MSW treatment facility Development of buffer zone to control odour	Immediate	Nagar Palika/ Nagar Panchayat
6	Preventing solid waste entering into water bodies-installation of bar mesh in Nallahs and drains	Immediate	Nagar Palika/ Nagar Panchayat

(>)

7	GPS enabled vehicles for waste transportation and user friendly mobile app	Immediate	Nagar Palika/ Nagar Panchayat
8	Litter bins and waste storage bins	Immediate	Nagar Palika/ Nagar Panchayat
9	Redressal of complaints	Regular Activity	Nagar Palika/ Nagar Panchayat
10	Actions against defaulters of Solid Waste Management Rules-2016	Immediate	Nagar Palika/ Nagar Panchayat
11	Information, Education and Communication Activities for source segregation	Regular Activity	Nagar Palika/ Nagar Panchayat
12	Authorization of solid waste processing facilities from UPPCB	Immediate	Nagar Palika/ Nagar Panchayat

(8)

PLASTIC WASTE MANAGEMENT

(NODAL DEPARTMENT-MUNICIPAL CORPORATION, EXECUTIVE OFFICERS OF LOCAL BODIES IN THEIR RESPECTIVE JURISDICTION)

Plastic products become an integral part of our daily life. That's why Plastic became menace worldwide as plastic polymer is produced at massive scale worldwide. On an average, production of plastic crosses approximately 150 million tones globally per year. It has wide application in packaging, films, wrapping materials, shopping and garbage bags, fluid containers, clothing, toys, household and industrial products and building materials.

According to a report of Central Pollution Control Board (CPCB) of 2017-18, it is estimated that India generates approximately 9.4 million tones/ annum plastic waste (which amounts to 26000 tons of waste per day) and out of this approximately 5.6 million tons per annum plastic waste is recycled (i.e. 15600 tons per day) and 3.8 million tons per annum plastic waste is left uncollected or littered (9400 tons per day). The Government of India notified Plastic Waste Management (PWM) Rules, 2016 on 18th March, 2016. These rules were further amended and named as "Plastic Waste Management (Amendment) Rules, 2018". These rules shall apply to every Waste Generator, Local Body, Gram Panchayat, Manufacturer, Importer, Producer and Brand Owner. At domestic level, plastic waste constitutes a part of municipal waste and segregation is a very important issue in order to effectively handle it. In our district plastic ban enforcement activity has been effectively done with police dept.

1	District	Deoria
2	Name of Local Body/ Gram panchayat	Bariyarpur, Bhatni Bazar, Bhatpar Rani, Deoria, Gaura Barhaj , Gauri Bazar, Lar, Majhauriraj, Rampur Karkhana, Rudrapur , Salempur
4a	Population as per Census 2011	331850
4b	Current population (year 2019)	405713
5	Whather bye- laws framed by Local Bodies (Yes/No)	Yes, Number of Local Bodies Where bye-laws framed:11
6	Status of Collection of Solid Waste	
A	Quantity of Plastic Waste (TPD)	2.64T.P.D.
B	Whether Collection of Plastic Waste done If Yes, Qty of Solid Waste Collected (TPD)	Yes 2.64 T.P.D.
C	No of Wards	166
D	No of wards where door to door collection Is practiced	166

Action Points for Plastic Waste Management

S No	Action Points	Timelines	Department/Agencies
1	Door to door collection of Plastic Waste	Regular Activity	Nagar Palika/ Nagar Panchayat
2	Setting up of decentralized waste processing facilities by bulk waste generators	Immediate	Nagar Palika/ Nagar Panchayat
3	Plastic Waste Segregation at source	Regular Activity	Nagar Palika/ Nagar Panchayat
4	Development and setting up of infrastructure for Segregation, Collection, Storage, Transport, Processing and Disposal of Plastic Waste	Immediate	Nagar Palika/ Nagar Panchayat/ Panchayati Raj
5	Management by Waste Generators (Use of plastic carry bags, plastic sheets, extended product life cycle, cover made of plastic sheets and multi layered packaging)	Immediate	Nagar Palika/ Nagar Panchayat
6	Properly placing litter bins and waste storage bins	Immediate	Nagar Palika/ Nagar Panchayat
7	Utilization of Non-recyclable plastic waste (Road Construction, Waste to Energy, alternative uses identification etc)	As per requirement	Nagar Palika/ Nagar Panchayat
8	Engaging Civil Societies working with Waste Picker	Immediate	Nagar Palika/ Nagar Panchayat
9	Channelization of Plastic Waste to Recyclers	Immediate	Nagar Palika/ Nagar Panchayat
10	Ban on Carry Bags and other single use plastics as notified by State Government	Immediate	Nagar Palika/ Nagar Panchayat
11	Information, Education and Communication Activities for source segregation	Regular Activity	Nagar Palika/ Nagar Panchayat
12	Prohibiting Sale of plastic carry bags,	Immediate	Nagar Palika/ Nagar Panchayat

(10)

	thermocool and cutlery etc		
13	Ensuring No open burning and littering	Immediate	Nagar Palika/ Nagar Panchayat
14	Submission of Annual Report to CPCB	Annually	UPPCB
15	Preventing plastic waste entering into water bodies-	Immediately	Nagar Palika/Nagar Panchayat
16	Imposition of user fee	Immediate	Nagar Palika/Nagar Panchayat/Police

CONSTRUCTION AND DEMOLITION

WASTE MANAGEMENT

(NODAL DEPARTMENT-MUNICIPAL CORPORATION, EXECUTIVE OFFICERS OF LOCAL BODIES IN THEIR RESPECTIVE JURISDICTION)

Safe and cost effective management of construction and demolition wastes is a significant environmental challenge for modern society. Rapid urbanization is changing the nature of construction and demolition waste management from a low priority, localized issue to pervasive social and environmental problem. Construction and demolition waste means comprising of building materials, debris and rubble resulting from construction, remodeling, repair and demolition of any civil structure. But still awareness among people regarding C&D waste is very low.

Action Plan for Construction and demolition Waste

S No	Action Points	Timelines	Department/Agencies
1	Approval of Waste Management Plan submitted by waste generators before construction starts	Immediate	Nagar Palika/ Nagar Panchayat/P.W.D.
2	Proper collection, transportation, processing and disposal of C&D Waste	Immediate	Nagar Palika/ Nagar Panchayat/Waste Generator
3	Setting up of C&D facility	On the basis of need	Nagar Palika/ Nagar Panchayat
4	Identification of sites for collection and processing facility	Immediate	Nagar Palika/ Nagar Panchayat
5	In-situ processing of waste by generators	Immediate	Nagar Palika/ Nagar Panchayat/ Waste Generator
6	Fixed rate to be paid by waste generators for collection, storage and transportation activities	Immediate	Nagar Palika/ Nagar Panchayat
7	Authorization & monitoring of C&D waste processing plants	Upon installation	UPPCB
8	Preparation and Submission of Annual Report to CPCB	Annual	UPPCB
9	Policy and management of C&D Waste	Immediate	Nagar Palika/ Nagar Panchayat

BIO MEDICAL WASTE MANAGEMENT

(NODAL DEPARTMENT- HEALTH DEPARTMENT)

Bio-medical waste is defined as "any waste which is generated during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto or in the production or testing of biological". The biomedical waste management and handling has been assuming increasing significance for the past few years. The responsibility of medical administrators as regards proper handling and disposal of this category of waste has now become a statutory requirement with the promulgation of Government of India.

Categories of Bio-medical waste:

There are ten defined categories of bio-medical waste which are as below:

1. Human anatomical waste (tissues, organs, body parts)
2. Animal Waste (including animals in research and waste originating from veterinary hospitals and animal houses)
3. Microbiological and biotechnology waste (including waste from lab cultures, stocks or specimens of microorganisms, live or attenuated vaccines, wastes from production of biological etc)
4. Waste sharps (used/ unused needles, syringes, lancets, scalpels, blades, glasses etc)
5. Discarded medicines and cytotoxic drugs
6. Soiled wastes (items contaminated with blood and body fluids, including cotton dressings, linen, plaster casts, bedding etc)
7. Solid wastes (wastes generated from disposal items other than waste sharps such as tubing, catheters, i.v. sets etc)
8. Liquid wastes (wastes generated from washing, cleaning, housekeeping and disinfection activities including these activities in labs)
9. Incineration ash (from incineration of any biomedical waste)
10. Chemical waste (chemicals used in production of biological and disinfection)

ACTION PLAN FOR BIO-MEDICAL WASTE

S No	Action Points	Timelines	Department/Agencies
1	Segregation of Bio-medical waste (BMW) at source of generation in specified Color Coded bags as per BMW Rules, 2016	Regular Activities	Health Department/ HCFs
2	GPS enabled vehicles for Bio-medical waste transportation	Immediate	Health Department/U PPCB/ CBWTFs
3	Publication of list of registered HCFs	Immediate	Health Department
4	Cancellation of licenses of HCFs violating authorization of U PPCB	Immediate	Health Department/U PPCB
5	Action against defaulters of Bio-medical waste rules, 2016	Immediate	U PPCB/ Health Department
6	<ul style="list-style-type: none"> • Implementation of rules in HCFs and Occupiers • Grant of license of HCFs • Constitute District Level Advisory Committee • Fund allocation to Government HCFs • Publish list of registered HCFs 	Immediate	Health Department
7	<ul style="list-style-type: none"> • Allocate land for CBWTFs • Collection of Solid Waste other than BMW from HCFs 	Immediate	Nagar Palika/ Nagar Panchayat
8	Grant of licenses to veterinary establishments	Annual	Animal Husbandry/ Veterinary Department
9	<ul style="list-style-type: none"> • Inventorisation of occupiers, data on BMW generation, treatment • Submission of Annual Report to CPCB 	Immediate	U PPCB
10	Mass awareness campaign and extensive training programs	Regular Activity	Health Department/ U PPCB
11	Information, Education and Communication for Bio-medical waste management	Regular Activity	Nagar Palika/ Nagar Panchayat/ NGOs/Health Department

HAZARDOUS WASTE MANAGEMENT

(NODAL DEPARTMENT-U.P.P.C.B.)

Hazardous waste is those that may contain toxic substance generated from industrial, hospital, some type of household waste. The improper handling, collection, treatment and disposal of hazardous waste material may cause substantial harm to human health or environment. Hazardous wastes can take the form of solids, liquids, sludges or contained gases and they are generated primarily by chemical production, manufacturing, and other industrial activities.

They may cause damage during inadequate storage, transportation, treatment or disposal operations. Improper hazardous-waste storage or disposal frequently contaminates surface and groundwater supplies. People living in homes built near old and abandoned waste disposal sites may be in a particularly vulnerable position. Hazardous wastes are classified on the basis of their biological, chemical, and physical properties. These properties generate materials that are toxic, reactive, ignitable, corrosive, infectious or radioactive.

Action Plan Hazardous Waste Management

S.No.	Action Points	Timelines	Department/Agencies
1	Capacity building of SPCB.	Immediate	UPPCB
2	<ul style="list-style-type: none">Enforcement Mechanism in SPCB:Use of technology, Strengthening and effective Public Grievance redressal System.Software development for tracking hazardous wastePerformance Audit for TSDFs	Regular Activity	UPPCB
3	<ul style="list-style-type: none">Constitution of in-house "Hazardous Waste Incident Response Team"Compulsory Emergency Response Plan for industriesImplement immediate response, assessment and remediation by the responsible party.	Regular Activity	Nagar Palika/Nagar Panchayat/ Labor Department/ Fire Department/ UPPCB
4	Imposition of Environmental Compensation on default	Regular activity	UPPCB
5	Finalize Remediation Objectives as per	Regular Activity	UPPCB

	report submitted by Responsible Party.		
6	In-situ treatment or any other treatment of legacy waste where DPR is already prepared.	Immediate	UPPCB/ CPCB
7	Identification of legacy waste and preparation of DPR for its treatment.	Immediate	UPPCB/ CPCB
8	Installation of TSDF facility if common TSDF is not available within 75 km radius	Immediate	Nagar Palika/Nagar Panchayat/UPPCB
9	Expansion of existing TSDF if required	Immediate	UPPCB
10	Hazardous waste recovery, recycling & disposal facility in upcoming industrial estate/Area Submit annual report/Plan for sound disposal of waste to MOEFCC	Immediate	Nagar Palika/Nagar Panchayat UPPCB
11	Labour Department to register, impart safe waste handling training and monitor health of workers engaged in waste handling	Immediate	Labour Department/Nagar Palika/Nagar Panchayat/Health Department
12	Impetus for promotion of low cost innovative re-use, reduce techniques, methods.	Immediate	CPCB/UPPCB
13	Notification for buffer zone around TSDF facilities	Immediate	Nagar Palika/Nagar Panchayat
14	Land Allocation for Establishment of new TSDFs Fund Allocation for TSDF. Or utilization of closed/abandoned mills, factories in the districts.	Immediate	Nagar Palika/Nagar Panchayat/UPPCB
15	Remediation of contaminated sites	Immediate	Nagar Palika/Nagar Panchayat / UPPCB/ CPCB
16	Compliance of recommendations pertaining to the State as per NGT Orders in OA No. 804/2017 on 12-04-2019	Regular Activity	Nagar Palika/Nagar Panchayat / UPPCB

E -WASTE MANAGEMENT

(NODAL DEPARTMENT-U.P.P.C.B.)

In the modern times, electronic equipment has become an integral part of our daily life. With increasing use, waste electrical and electronic equipment is becoming a major threat to the whole world. Rapid growth of technology, up-gradation of technical innovations and a high rate up-gradation by exchanging old electronic items have led to one of the fastest growing waste in the world. Its toxic emissions mixed with virgin soil and air and causing harmful effects to the entire biota either directly or indirectly. Direct impacts include release of acids, toxic compounds including heavy metals, carcinogenic chemicals and indirect effects such as bio-magnification of heavy metals. Many private firms are involved in collecting, dismantling, separation and exporting e-wastes for recyclers. However, strict regulations are currently being followed as on approval of such firms such as e-steward certification by Basel network in US, they are also involved in public awareness programs. E-Waste consists of end of electric and electronic equipment and products such as: Refrigerator, Washing Machines, Computers/ printers, TVs, Mobiles etc

Action Plan for E-Waste Management

S No	Action Points	Timelines	Department/Agencies
1	Collection, segregation and channelization of e-waste pertaining to orphan products to recyclers/ dismantlers	Immediate	Nagar Palika/Nagar Panchayat/U.P.P.C.B.
2	<ul style="list-style-type: none">• Ensure no illegal e-waste processing• No dumping of e-wastes/ hazardous wastes and other wastes on river banks• No illegal transportation of e-waste	Immediate	Nagar Palika/ Nagar Panchayat/ District Administration/ ARTO/ UPPCB
3	Segregation at source from MSW	Regular Activity	Nagar Palika/ Nagar Panchayat
4	Industrial skill development activities for workers in dismantling and recycling units	As per availability	Labour Department
5	Monitoring and Compliance of Extended Producers Responsibility	Immediate	UPPCB

(12)

6	Authorization to manufacturers, dismantlers, recyclers, refurbishes and action against defaulters	Immediate	UPPCB
7	Earmarking or allocation of industrial space or shed, abandoned mills/ factories for e-waste dismantling/ recycling units in industrial clusters	Immediate	Department of Industries
8	Recognition and registration of workers of dismantling and recycling units	Immediate	Labor department
11	Information, Education and Communication Activities for E-waste management	Regular Activity	Nagar Palika/ Nagar Panchayat/ NGOs

WATER QUALITY MANAGEMENT PLAN

(NODAL DEPARTMENT-U.P.P.CB.)

Systematic management of water resources is necessary to ensure the required balance between development pressures and the safeguarding of the natural and built environment for future generations. The purpose of Water Quality management Plan (WQMP) is to reduce discharge of pollutants into urban runoff from development projects by reducing or eliminating sources of pollutants, and managing site runoff volumes and flow rates through best Management Practices.

Domestic Sewage Management Plan ✓

Domestic sewage is generated by domestic activities including toilet, bathroom, clothes washing and kitchen cleaning activities. This sewage water contains high levels of micro-organisms, chemicals (nutrients) and other contaminants capable of causing human illness and adversely impacting on the local environment.

Action Point for Sewage Management

S.No.	Action Point	Timeline	Implementing Department/ Agency ✓
Short Term Action Point			
1	Estimation of total sewage generation from City/Towns	Immediate	Nagar Palika/ Nagar Panchayat, U.P. Jal Nigam
2	Measurements of flow & load of all the drains contributing pollution <u>load in Rivers</u>	Immediate	Nagar Palika/ Nagar Panchayat, U.P. Jal Nigam
3	installation of Bar-meshes in the drains & regular cleaning & disposal of Solid Waste from them	Immediate	Nagar Palika/ Nagar Panchayat, U.P. Jal Nigam
4	Untapped drains to be provided with modular treatment facilities/ <u>in situ bio- remediation.</u>	On the basis of need assessment	Nagar Palika/ Nagar Panchayat, U.P. Jal Nigam
5	Formulation of Action Plan for long term use of treated water discharged from STPs	On the basis of need assessment	Nagar Palika/ Nagar Panchayat, U.P. Jal Nigam
6	Sewage Management in the areas where sewerage network does not exist ✓	One year	Nagar Palika/ Nagar Panchayat/ UP Jal Nigam

2 mld

1 PDS

Down Stream

जल आपूर्ति
नॉन फ़ीड
STP
Area Area.

Long Term Action Point

S No	Action Point	Timeline	Implementing Agency/ Department
1	Laying of Sewerage Network & Connection of households to the sewer line in order to utilize the installed capacity of existing STPs	Based on population load and sewage load	U.P. Jal Nigam/ Nagar Palika, Nagar Panchayat
2	Establishment of Sewage Treatment Plants of adequate capacity <u>STP</u>	Based on population load and sewage load	U.P. Jal Nigam/ Nagar Palika
3	Tapping & diversion of the drains having high sewage load to STPs to be constructed on I&D model	Based on population load and sewage load	U.P. Jal Nigam/ Nagar Palika
4	Infrastructure Development in Irrigation/Horticulture/Sprinkling/ Industrial use etc. and ensuring use of treated water	Based on population load and sewage load	U.P. Jal Nigam/ Nagar Palika
5	Installation of Solar Power Plant & Energy Plantations in the vacant land of STPs	Based on population load and sewage load	U.P. Jal Nigam/ Nagar Palika
6	Installation of supplementary/ tertiary treatment system in existing STPs which are not able to achieve discharge norms in the present system	Based on population load and sewage load	U.P. Jal Nigam/ Nagar Palika
7	Treatment of waste water in Rural areas flowing into the river by Bio-remediation/Phyto- remediation/ Oxidation Pond etc.	Based on population load and sewage load	Gram Panchayat, Panchayati Raj, Rural Development Departments
8	Ensuring ODF in all the villages situated along the river	12 Months	Gram Panchayat, Panchayati Raj, Rural Development Departments

Industrial Wastewater Management Plan

Industrial waste water is one of the important and major pollution sources of Water. A huge amount of industrial waste water was discharged into rivers, lake & sand coastal areas. This resulted in serious pollution problems in the water environment and causes negative effects to the eco-system and human's life. There are many types of industrial waste water based on different industries and contaminants. Each sector produces its own particular combination of pollutants.

Action Points for Industrial Waste Management

S. No.	Action Points	Timeline	Implementing Department/Agency
1	Re-inventorization of Water Polluting Industries in the catchment area of the drains and their status with respect to consent, installation of ETP, adequacy of ETP and final discharge point	Immediately	UPPCB, UPSIDC, UTBs & Department of Industries
2	Monitoring of water polluting industries and ensuring closure of industries which are operating without consent or non-compliant	Quarterly	UPPCB & CPCB
3	Installation of OCEEMS, Flow Meter & Web Cams in large and medium category of GPIs with connectivity to the server of UPPCB	Immediately	UPPCB
4	Closure and legal action against the illegal water polluting industries operating in non-confirming/ residential areas	Regular activity	District Level inter-Departmental Enforcement Committee having representatives of administration, Police, UPPCB, ULBs, Development of Industries etc.
5	Adoption of cleaner technologies by water polluting industrial sectors having major	24 Months	UPPCB, CPCB & Department of Industries

	impact on water quality of the river. For Eg.- Electroplating, Dyeing, Pulp & Paper industries, Distilleries, Sugar, tanneries etc.		
6	Imposing stringent norms in Distillery, Pulp & Paper, Slaughter House & Tannery sectors	24 Months	Department of Environment, Industries, Excise & UPPCB
7	Reducing abstraction of ground water by reuse/ recycle of treated effluent by installation of additional treatment facilities & process improvement	12 Months	CGWA, CPCB, Department of Industries & UPPCB
8	Use of treated effluent from ECTPs for industrial and irrigation purposes	12 Months	Department of Industries, SPVs, Operating Agencies, UPPCB & CPCB
9	Up gradation of existing ETPs by installation of Auto-Chemical Dosing System for physico-Chemical Treatment in Textile, Electroplating, Chrome Recovery System etc. & Mechanical Sludge watering System	12 Months	Department of Industries, UPPCB & CPCB

Introduction

Definition of wet Land

Wetlands vary in size and can be found inland or along coastlines. Their landscapes also differ, with some dominated by woody plants while others are wet grasslands,

Wetlands are vital ecosystems as they can filter water, protect coastal areas from storm surges, and provide food for millions of people.

Despite Wetlands' Importance, many factors threaten their survival. They face threats from human-caused disturbances such as pollution, climate change, agriculture, dam construction, mining, and many more.

Wetlands perform the following functions: provide habitat for a wide variety and number of wildlife and plants. Filter, clean and store water acting like kidneys for other ecosystems, act like sponges by holding flood waters and keeping rivers at normal levels.

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8-Conservation of water bodies

Main water Bodies in Deoria- District-choti gandak, Ghaghara nadi, kurna nala, kharuwa nala, shyahi nala, Gadera Tal, Shakhani tall, pipra khemkarn , shahpur, belhi tall And other wet lands 341 from which 40 (Wet Lands) renovation Plan send to Pollution control Board Letter N.- 1845/7-3 Date 18.01.2021

AIR QUALITY MANAGEMENT PLAN

Air quality affects our health our livability of our cities and towns, and our environment. Air pollution, particularly from human activity, can cause health problems that are affect the heart and lungs, and can cause cancer. Even short-term exposure to air pollution can cause health problems. Children, the elderly and people with existing heart and lung condition are especially affected by air pollution.

Air quality management refers to all the activities a regulatory undertakes to protect human health and the environment from the harmful effects of air pollution. There is a continuous review and assessment of goals and strategies based on their effectiveness. All parts of this process are informed by **scientific research** that provides air quality managers with essential understanding of how pollutants are emitted, transported in air and their effects on human health and the environment.

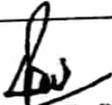
Action Plan for Air Quality Management

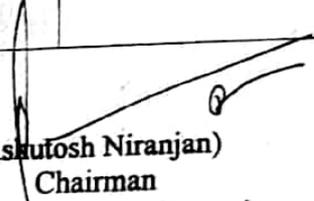
1	Launch extensive drive against polluting vehicles for ensuring strict compliance	As regular activity	A.R.T.O/Traffic Police
2	Launch public awareness campaign for air pollution control vehicle maintenance minimizing use of personal vehicles, lane discipline, etc.	As regular activity	A.R.T.O/Traffic Police
3	Prevent parking of vehicles in the non-designated areas	As regular activity	A.R.T.O/ Nagar palika
4	Prepare & implement action plan to check fuel adulteration and random monitoring of fuel quality data	At the earliest	District Supply Officer/ Oil companies
5	Prepare & implement plan for widening of roads and improvement of infrastructure for decongestion of road	At the earliest	Nagar Palika/ P.W.D.

6	Steps for promoting battery operated vehicles including establishment of charging stations	At the earliest	Transport Department/ Nagar Palika and Development Authorities
7	Install weigh in motion bridges at the borders of cities/towns and states to prevent overloading of vehicles	180 days	Transport Department
8	Dead Bodies of Animals should be disposed through proper treatment facility	Immediate	Nagar Palika/ Nagar Panchayat/ Animal Husbandry
9	Plantation activities	Regular	Forest Department/ NGOs

Sr.No.	Action points	Timeline	Concerned Agency/ Department
1	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Immediately	Agriculture/ District Administration
2	Regular check and control of burning of municipal solid wastes and use of fire in municipal solid waste and bio mass.		Nagar Palika/ Nagar Panchayat
3	Proper collection of horticulture waste (bio-mass) & its disposal		Nagar Palika/ Nagar Panchayat/ Horticulture Department
4	Ensure ban on burning of agriculture waste and crop residues & its implementation.	Immediately	Agriculture Department & U.P. Pollution control Board
5	Door to Door collection of segregated waste by agency & then its disposal directly in plant without dumping it on land	Immediately	Nagar Palika/ Nagar Panchayat
6	Establishment of composting pits in	Immediately	Nagar Palika/ Nagar

	parks/residential societies etc for management of biodegradable waste.		Panchayat
7	No plot should be left open more than 02 years & planting of trees must be mandatory on vacant plots.	Immediately	Nagar Palika/ Nagar Panchayat
8	Installation of appropriate air pollution control devices in factory units/industries.	Immediately	UPPCB
9	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	Immediately	UPPCB
10	Identification of brick kilns and their regular monitoring including use of designated fuel, & closure of unauthorized units.	60 days	U.P. Pollution Control Board


 (Dina Nath Rai)
 Member Secretary
 District Environment Committee,
 Deoria


 (Ashutosh Niranjana)
 Chairman
 District Environment Committee,
 Deoria